out authorisation from an officer not below the rank of an Assistant Commissioner;

(b) if so, by when the above proposal would be brought in force;

(c) the details of export houses in Delhi on which raids by labour and (factory inspectors were conducted during the last six months (monthwise); and

(d) the details of the discrepancies found and further action contemplated in this regard?

THE MINISTER OF LABOUR AND! WELFARE (SHRI RAM VILAS PASWAN): j

(a) The Delhi Administration had been considering steps to stremline and closely monitor the field work and <u>inspections.lt</u> i decided that all inspectors of the Labour Department (such as those of factory, boiler, electricity and labour) would require authorisation from atleast the Assistant Labour Commissioner (or equivalent rank officer in the factory, boiler and electricity inspectorates) of the zone in which they are posted in order to carry out inspections. This has nothing to do with any proposal of the Delhi Exporters' Association.

(b) The decision has been brought into force with effect from the 10th August, 1990.

(c) and (d) No raids on export houses were conducted during the last six months by the labour and factory inspectorates.

Amendment in Scheduled Caste/Scheduled Tribe Order (Amendment Act, 1976)

3624. SHRI RAJUBHAI A. PARMAR : Will the Minister of WELFARE be pleased to state :

(a) whether Government have received recently representations to bring an amendment to Scheduled Caste and Scheduled Tribe Orders (Amendment) Act, 1976, to restore area restriction in case of Mochi Community of Gujarat which obtained prior to 1977;

(b) whether it is a fact that Government of Gujarat in October 1977 represented to area restriction to Mochi Community of only Dang District and Umarguan Taluka of Bulsar District and Government of India introduced an amendment Bill No. 84/78 on 12th May, 1978 to this effect and

(c) if so, what action Government propose to take for considering recommendation of Scheduled Castes Commissioner in his Report of 1986-87 to restore area specific scheduling to Mochi Community in Gujarat

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) : Yes, Sir.

(c) All proposals, representations, suggestions, recommendations, etc. are under consideration of the Government and any amendment in the existing lists could be made only through an Act of Parliament as laid down in Articles 341(2) and **342** (2) of the Constitution.

देश में विधवा और निस्सहाय महिलाएं

3625. श्री कपिल वर्माः

श्रीमती वीणा वर्माः

डा. रूद्र प्रताप सिंह :

क्या **कल्याण** संत्री यह बताने की कुपा करोगे कि :

(क) क्या यह सच है कि देश भर में विधवाओं तथा परित्यक्त महिलाओं को नारकीय जीवन बिताना पड़ता है; यदि हां, तो एसे। महिलाओं की संख्या क्या है;

(ख) सरकार विधवाओं और निराश्वित महिलाओं को सामाजिक न्याय दिलाने, उन्हें आर्थिक रूप से आत्म-निर्भर बनाने तथा समाज में उनका स्तर उजंचा उठाने की दिशा में क्या कदम उठाने का विचार रखती है तथा उनके कल्याण के लिए वर्तमान योज-नाएं क्या ह⁴; और

(ग) 20-25 वर्ष के दाम्पत्य जीवन के बाद पति द्वारा पत्नी को घर से निकाल दिए जाने पर तथा उस पत्नी द्वारा तलाक प्राप्त कर लेने पर पति की सम्पत्ति का आधा भाग उसे प्रदान करने के लिए सरकार क्या कदम उठाने का विचार रखती है?

 121 Written Answers
 [7 SEPT. 1990]
 to Questions
 122

 कल्याण मन्त्रालय में स्त्री एवं बाल विकास की जा रही हैं। व्यौरा संलग्न विवरण में

 विभाग में उप मन्त्री (श्रीमती उषा सिंह):
 दिया गया है। (नीचे दोखिए)

 (क) सरकार को विधवाओं तथा परित्यक्त

महिलाओं की समस्याओं की जानकारी है। किन्तु, एोसी महिलाओं की संख्या का पता किन्तु, एोसी महिलाओं की संख्या का पता कर्मों बराबर की हिस्सोदार बनाने के सुझाव सरकार को कट्ट क्षेत्रों से प्राप्त हो रहो ह⁴। में बराबर की हिस्सोदार बनाने के सुझाव सरकार को कट्ट क्षेत्रों से प्राप्त हो रहो ह⁴। किन्तु इससे पहले कि सरकार इस मामले पर (क्ष) केन्द्रीय सरकार को विभिन्न मन्ता-लयों/विभागों द्वारा महिलाओं को लिए 27 महत्वपूर्ण लाभ प्रधान योजनाएं कार्यान्वित है।

विवरण

केवल महिलाओं के लिये 27 लाभ प्रधान योजनाओं का प्रबोधन

कम सं०	मंत्रालय/विभाग क	ा नाम	लक्ष्य 1989–90 (लाख रु० में)	31~3-90 त क व्यय (लाख रु० में)
1-	2		3	4
a constraint a la	वेकास विभाग ोण क्षेत्नों में महिलाओं व	और बच्चों का	n an	
विका			1149.00	901.41
	। लड़कियों के लिये अन		1765.00	1202.86
	गैर परिवार कल्याण म			
	एन० एम०/आई० औ	र एल० एच०	*	*
	का प्रशिक्षण .		* 1050.00	* 1250.34
	यों का प्रशिक्षण हारीय रक्तक्षीणता क	ी रोकथाम के	*200.00	*129.43
	रोग प्रतिरोधन		875.00	900.00
4. कल्याण स	ांत्रालय			
 अनस् 	तूचित जातियों और अन्	सुचित जनजातिय	गों	
0	थे गर्ल्स होस्टल		550.00	551.53
5. अम मंत्रा 7. महि	लय ला व्यावसायिक प्रशिक्ष	ण कार्यंत्रम	- 2. J	
	ना और गैर योजना)		65.76	44.45

123	Written Answers [RAJYA SABHA]		to	to Questions 124	
1	2		3	4	
8	. महिलाओं के लि ये व्य	ावसायिक प्रशिक्षण			
	कार्यक्रम क ा विविधोव	त्रण विस्तार	15.00	12.94	
9	. हिसार (हरियाणा) व	नं आर० वी० टी०			
	आई० की स्थापना		5.00	3.24	
10		े और आर [ु] वी० टी०			
	आई० में प्रशिक्षण आ				
	सर्वेक्षणों का आयोजन की स्थापना करना ।	आर प्लसमट सल			
11	अतिरिक्त आर० वी०	· · ·	1.00		
11.	पना।	टाठ आइ० का स्था-	10.00		
12	नई दिल्ली, बम्बई औ	र तंगलीर में गनिवाओं	10.00	10.65	
12.	के लिये आर० वी० ट				
	टी० आई० को सुद्ह व		32.00	9.05	
13.	डी जी कई एण्ड	टी० के नई दिल्ली	02100	5.05	
	मुख्यालय में महिला सैव				
		के लिये निदेशालय की	r		
	स्थापना करना		1.00	to an	
14.	महिला आई० टी० अ				
	के लिये राज्य सरकारों	•	175.00	102.00	
	विकलांग महिलाओं का				
	के लिये दो वी०आर०र्स	० का स्थापना)	7.60	5.99	
6. म हिर	ग एवं बाल विकास वि	भाग			
16	कामकाजी महिला होस्टर	न.	500.00	556.00	
	गहिलाओं के लिये रोजग				
	नह-उत्पादन केन्द्रों की स		200.00	201.28	
	गौढ़ महिलाओं के लिये	शिक्षा के संक्षिप्त			
	ाठ्यकम •	• •	282.50	282.48	
	रामाजिक-आर्थिक कार्यः 	•	300.00	299.97	
	ामीग और गरीब महित वेकास परियोजना	नाओं के लिय जागृति			
		• •	47.50	41.15	
	ाहिला विकास निगम जनगरन गविनगरों जा	• •	200.00	166.20	
	कटयस्त महिलाओं का किस्सरों/बद्दियों के कि	9	20.00	20.00	
	हिलाओं/लड़कियों के हि राज्यती/तीमान गावाको		95.00	95.00	
	गमकाजी/वीमार माताओ गगु गृह/दिवस देखभाल				
(*	2 26/1444 40410	-1··× •	1537.00	1537.00	

125 Written Answers		[7 SEPT. 1990]		to g	to Questions 126	
1	2			3	4	
2	5. समेकित वाल विकास	सेवा .		18100.00	18044.00	
7. f	तज्ञान और प्रौद्योगिको विश	म/ग				
2	 महिलाओं के लिये कि 	तान और प्र	गैद्योगिकी			
	का प्रयोग .			55.00	69.91	
8.	कृत्रि और स कारिता वि	भाग				
	27. बैकवार्ड पोल्टरी	डिवेल्पमेंट	(घरों में			
	मुर्गी खाना खोलना)			12.00	9.63	

Electric Connection in servant quarters in Lodhi Colony

3626. SHRI RAMSINH RATHWA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether separate electric connections have not been provided in servant quarters attached to type-IV flats in Block Numbers 20, 21 and 23 in Lodhi Colony;

(b) if so, the reasons therefor;

(c) whether Government propose to give separate electric connections in servant quarters attached to the flats in Block Numbers 20, 21 and 23 in Lodhi Colony; and

(d) if so, by when ?

THE MINISTER OF URBAN DEVELOP-MENT (SHRI MURASOLI MARAN): (a) to (c) As the type IV quarters in Block numbers 20, 21 & 23 in Lodhi Colony were constructed in the pre-Independence period, it is not known, at this stages, as to why separate electric connections were not provided in the servant quarters attached to these quarters. *As*, according to the existing policy, type IV quarters are not entitled to separate servant quarters, there is no proposal to provide electric connections in these quarters.

(d) Does not arise in view of reply to (a),(b) & (c) above.

Legislation for Ban on cow slaughter

3627. SHRI PRAMOD MAHAIAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have issued any directions to various State Govern ments to enact legislation for imposition of ban on cow slaughter;

(b) the names of the States which have enacted legislations imposing the ban with the dates of enactment, State-wise; and

(c) the names of the States which have not done so and the reasons therefor in each case ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI N1TISH KUMAR) : (a) to (c): The information is being collected and will be laid on the Table of the Sabha.

Fixation of Price of free sale sugar by Sugar Factories

3628. SHRIMATISURYAKANTA PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the Chairman of Maharashtra Rajya Sahkari Sakhar Karkhana Sangh Ltd. has recently announ-ed to sell the free sale sugar not less than Rs. 725/- 'a quintal exclusive of taxes;

(b) whether it is also afact that this price (Rs. 725/- a quintal)is less than the breakeven price of Rs.820/- a quintal;

(c) if so, what is Government's reaction in this regard; and

(d) what steps Government propose to take to fix the price of free sale sugar with sugar factories and what is being done to compensate the sugar factories for